

**GOVERNMENT OF INDIA
MINISTRY OF TOURISM**

**LOK SABHA
UNSTARRED QUESTION NO.371
ANSWERED ON 05.02.2018**

DECLARATION OF TEERTH STHAL

371. SHRI BHOLA SINGH:

Will the Minister of TOURISM be pleased to state:

- (a) whether the Government has taken note of the recent decision of the UP Government declaring certain sites in the State as 'Teerth Sthal' for development of religious tourism;**
- (b) if so, the details thereof and the assistance proposed to be provided to Uttar Pradesh in this regard;**
- (c) whether the Government has identified/proposes to identify more such sites which can be developed for promotion of religious tourism; and**
- (d) if so, the details thereof and the action taken in this regard?**

ANSWER

**MINISTER OF STATE FOR TOURISM (INDEPENDENT CHARGE)
(SHRI K.J. ALPHONS)**

(a) to (b): As per the information provided by the State Government of Uttar Pradesh, no scheme to declare various sites as 'Teerth Sthal' or religious sites has been promulgated by the State Government.

(c) to (d): The development, promotion, and identification of new tourism destinations is primarily the responsibility of the State Governments/Union Territory (UT) Administrations. However, Ministry of Tourism provides Central Financial Assistance (CFA) to State Governments/UT Administrations for various tourism projects subject to submission of Detailed Project Reports (DPRs), availability of funds, liquidation of pending utilization certificates against the funds released earlier and adherence to the relevant scheme guidelines.
